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**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL  
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.09.2019 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.391/9/HDB/2018
NAME OF THE COMPANY	Sai Lilagar Power Generation Ltd
NAME OF THE PETITIONER(S)	Naresh Kumar & Co. Pvt Ltd
NAME OF THE RESPONDENT(S)	Sai Lilagar Power Generation Ltd
UNDER SECTION	9 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

No representation for operational creditor. Already CIRP started against corporate debtor in CP(IB)No.357/9/HDB/2019.

Therefore operational creditor can't proceed against corporate debtor during CIRP. Accordingly petitioner can make the claim before IRP. In that view petition can be closed directing the petitioner to place the claim before IRP appointed for the corporate debtor company in CP(IB) No.357/9/HDB/2019.

Petition can be accordingly closed.

**Member (T)**

**Pavani**

**Member (J)**